

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

217. IA/433/2021 IA/428/2021 IA/200/2021 IA/806/2021 IA/956/2021
IA/1225/2021 IA/3975/2023 APPEAL /11/2023 IA/3054/2023 C.P.
(IB)/4464(MB)2018

IN THE MATTER OF

Tapan Engineers & Farbication
Vs

... Petitioner

Omkar Gratings Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 22.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

Adjourned to **10.05.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/